COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 214 OF 2015 & APPEAL NO. 215 OF 2015 & IA NO. 355 OF 2015

Dated: 13th November, 2017

Present: Hon'bleMrs. Justice Ranjana P. Desai, Chairperson Hon'bleMr. S.D. Dubey, Technical Member

APPEAL NO. 214 OF 2015

In the matter of:

West Bengal State Electricity Transmission Co. Ltd. Vs.				Appellant(s)
West Bengal Electricity Regulatory C	Commis	sion		Respondent(s)
Counsel for the Appellant(s)	:	Mr. Saahil Kaul		
Counsel for the Respondent(s)	:	Mr. Pradik Dhar, Mr. C.K. Rai Mr. Mohit Rai foi		Ι.

APPEAL NO. 215 OF 2015 & IA NO. 355 OF 2015

In the matter of :

West Bengal State Electricity Distribution Co. Ltd. Vs.				Appellant(s)
West Bengal Electricity Regulatory	Comm	ission & Anr.		Respondent(s)
Counsel for the Appellant(s)	:	Mr. Saahil Kaul		
Counsel for the Respondent(s)	:	Mr. Pradik Dha Mr. C.K. Rai Mr. Mohit Rai fo	,	dv.
		Mr. Gaurav Kur	mar for	R-2

<u>ORDER</u>

I.A. No. 355 of 2015 in Appeal No. 215 of 2015 (Appln. for exemption from filing certified copy of the impugned order) is allowed.

Learned counsel for respondent No.1 seeks four weeks time to file reply. He may take steps to file the same on or before 12.12.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on 04.01.2018.

(S.D. Dubey) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/ss